



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 104  
CP No. (IB)-295/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**M/s Div Realtors Pvt. Ltd.**

**...Financial Creditor**

**Versus**

**M/s Anamika Conductors Pvt. Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Yash Sharma, Adv.

For the Corporate Debtor : Amol Vyas, Adv.

**ORDER**

Heard Mr. Yash Sharma, Adv. appearing for the Petitioner/ Financial Creditor and Mr. Amol Vyas, Adv. appearing for the Respondent/ Corporate Debtor. It is submitted by the Petitioner that the matter has been amicably settled between the parties and seeks to withdraw this application. Permission granted.

CP No. (IB)- 295/7/JPR/2019 is dismissed as withdrawn.

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(Prasanta Kumar Mohanty)  
Technical Member

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(Deep Chandra Joshi)  
Judicial Member

November 15, 2022